GOVERNMENT OF INDIA PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:3187 ANSWERED ON:12.12.2012 BRIBERY IN CORPORATE HOUSES Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the corrective action taken by the Government to curb bribery by various corporate houses;

(b) whether the Government is having or is in process of forming a law for severe punishment to culprits of corporate bribery;

(c) if so, the details thereof; and

(d) the time by which final decision in this regard is likely to be taken?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a): Action is taken by the investigating/prosecuting agency under relevant provisions of Indian Penal Code/Prevention of Corruption Act, 1988 in cases involving bribery of public servants including bribery by corporate houses.

(b) to (d): The Indian Penal Code does not provide penal provision for bribery in private sector. However, as India is a signatory to the United Nations Convention against Corruption (UNCAC), which, inter alia, provides that act of bribery in private sector be criminalized, the Ministry of Home Affairs has a proposal to amend the Indian Penal Code, 1860 to make bribery in private sector a criminal offence. Since Criminal Law and Criminal Procedure fall in the Concurrent List of the Seventh Schedule to the Constitution, they have informed that taking a view on the proposal will be subject to receipt of the comments from all the State Governments/UT Administrations. No time frame can be indicated at this stage, on the date by which final decision is likely to be taken.